



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Appropriation (No. 4) Bill, 2026

(Bill No. 44 of 2026)

AS

(~~To be~~ introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
SEPTEMBER, 2026**

The Goa Appropriation (No. 4) Bill, 2026

(Bill No. 44 of 2026)

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa for the services and purposes of the financial year 2026-2027.

Be it enacted by the Legislative Assembly of Goa in the Seventy-Seventh Year of the Republic of India, as follows:—

1. *Short title.*— This Act may be called the Goa Appropriation (No. 4) Act, 2026.

2. *Issue of Rs. 1061,15,41,000/-, out of the Consolidated Fund of the State of Goa for the financial year 2026-2027.*— From and out of the Consolidated Fund of the State of Goa, there may be paid and applied sums not exceeding those specified in column (5) of the Schedule hereto amounting in the aggregate to the sums of one thousand sixty one crore fifteen lakh forty one thousand rupees towards defraying the several charges which will come in the course of payment during the financial year 2026-2027 in respect of the services and for purposes specified in column (2) of the said Schedule.

3. *Appropriation.*— The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Goa under this Act, shall be appropriated for the services and purposes expressed in the said Schedule to this Act in relation to the said financial year.

SCHEDULE
(See sections 2 and 3)

Demand No.	Services and purposes	(Rs. In Lakhs)		
		Sums not exceeding		Total
		Voted by Assembly	Charged on the Consolidated Fund of the State of Goa	
(1)	(2)	(3)	(4)	(5)
01	Legislature Secretariat	2353.50	64.00	2417.50
A1	Lok Bhavan (Charged)	0.00	250.00	250.00
02	General Administration and Coordination	250.00	—	250.00
04	District and Sessions Court, South Goa	0.01	—	0.01
07	Settlement and Land Records	1510.00	—	1510.00
08	Treasury and Accounts Administration, North Goa	2000.00	—	2000.00
11	Excise	350.00	—	350.00
13	Transport	0.02	—	0.02
15	Collectorate, North Goa	303.00	—	303.00
16	Collectorate, South Goa	0.03	—	0.03
19	Industries Trade and Commerce	0.03	—	0.03
20	Printing and Stationery	0.01	—	0.01
21	Public Works Department	5000.00	—	5000.00
23	Home	0.04	—	0.04
25	Home Guards and Civil Defence	0.01	—	0.01
31	Panchayats	0.08	—	0.08
33	Revenue	800.24	—	800.24
34	School Education	0.03	—	0.03
35	Higher Education	4220.53	—	4220.53
36	Technical Education Curchorem	0.03	—	0.03

(Rs. In Lakhs)

(1)	(2)	(3)	(4)	(5)
43	Art and Culture	4035.53	—	4035.53
47	Goa Medical College	6750.05	—	6750.05
48	Health Services	2700.14	—	2700.14
49	Institute of Psychiatry and Human Behaviour	0.01	—	0.01
52	Labour	3500.00	—	3500.00
55	Municipal Administration	2000.05	—	2000.05
56	Information and Publicity	6000.00	—	6000.00
57	Social Welfare	0.27	—	0.27
58	Women and Child Development	106.01	—	106.01
59	Factories and Boilers	0.02	—	0.02
62	Law	150.01	—	150.01
64	Agriculture	0.09	—	0.09
65	Animal Husbandry and Veterinary Services	1100.00	—	1100.00
67	Ports Administration	1500.00	—	1500.00
68	Forests	0.01	—	0.01
69	Handicraft, Textile and Coir	0.06	—	0.06
70	Civil Supplies	10000.01	—	10000.01
71	Cooperation	420.00	—	420.00
74	Water Resources	7000.06	—	7000.06
75	Planning, Statistics and Evaluation	5680.00	—	5680.00
76	Electricity	17500.00	—	17500.00
77	River Navigation	1026.50	—	1026.50
78	Tourism	3935.76	—	3935.76
81	Department of Tribal Welfare	150.00	—	150.00

		(Rs. In Lakhs)		
(1)	(2)	(3)	(4)	(5)
82	Information Technology	3000.00	—	3000.00
85	Department of Rural Development	6500.00	—	6500.00
88	Department of Public Private Partnership	500.12	—	500.12
89	Department of Empowerment of Persons with Disabilities	90.02	—	90.02
90	Drinking Water Department	5000.00	—	5000.00
93	Collectorate, Kushavati	369.00	—	369.00
94	Department of Ayush	0.13	—	0.13
TOTAL		105801.41	314.00	106115.41

Statement of Objects and Reasons

The Supplementary Demands for Grants for the year 2026-2027 (First Batch) was presented to the Legislative Assembly. This Bill is introduced in pursuance of article 204 read with article 205 of the Constitution of India to provide for appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa, to meet the expenditure on certain services, granted by the Legislative Assembly for those services, during the financial year 2026-2027.

Porvorim, Goa
02nd September, 2026.

DR. PRAMOD SAWANT
Finance Minister/Chief Minister

Assembly Hall,
Porvorim, Goa.
02nd September, 2026

NAMRATA ULMAN
Secretary to the
Legislative Assembly of Goa.

Governor's Recommendation under article 207 of the Constitution of India

In pursuance of article 207 of the Constitution of India, I, Pusapati Ashok Gajapathi Raju, Governor of Goa, hereby recommend the introduction and consideration of the Goa Appropriation (No. 4) Bill, 2026, by the Legislative Assembly of Goa